

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT AT INDORE

Original Application No. 63 of 1999

Indore, this the 10th day of November, 2003

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Suresh Kumar Yadav,
S/o. Ram Prashad Yadav,
Aged 50 years, Occupation -
Service, R/o. 3460, B.N.P.
Colony, Dewas.

... Applicant

(By Advocate - Shri Y.I. Mehta)

V e r s u s

1. Union of India, Through
Secretary, Ministry of
Finance, Deptt. of Economic
Affairs, New Delhi.
2. General Manager,
Bank Note Press, Dewas.
3. Chief Administrative Officer,
Bank Note Press, Dewas. ... Respondents

(By Advocate - Shri S. Akthar on behalf of Shri B.da.Silva)

O R D E R (Oral)

By G. Shanthappa, Judicial Member -

The applicant has filed this Original Application seeking the relief to quash the Annexure A-1 dated 05.10.97 and Annexure A-2 for pay fixation dated the 15.11.1997. The impugned order is in respect of the applicant has been allowed to cross the efficiency bar for the year 1996. In the present Original Application the applicant is challenging, non-permitting him to cross the efficiency bar on the ground of the adverse entries in the service record. The applicant has filed this Original Application on 22.02.1999. He is challenging the impugned orders dated 01.08.1993, 01.08.1994 and 01.08.1995 in the year 1999, without filing a Misc. Application for condonation of delay. The Advocate for the applicant had admitted that the applicant did not challenged

the earlier adverse orders against him. Without challenging the earlier orders, he has filed the present Original Application in the year 1999 without filing any application for condonation of delay.

2. Per contra the respondents have filed their reply taking the main ground that the application is time barred and hence the OA is liable to be dismissed only on the ground of laches.

3. After hearing both the sides, the above Original Application is decided only on the ground of limitation. The Advocate for the applicant has admitted that there is delay in filing the Original Application. No Misc. Application for condonation of delay has been filed. The applicant cannot challenge the orders of the year 1993, 1994 and 1995 in the year 1999. Hence the above Original Application is dismissed as barred by limitation. No order as to costs.


(G. Shanthappa)
Judicial Member

M.P. Singh
(M.P. Singh)
Vice Chairman